

DLNE010011092021



**IN THE COURT OF SH. PARVEEN SINGH,
ADDL. SESSIONS JUDGE – 03 (NORTH EAST DISTRICT)
KARKARDOOMA COURT : DELHI.**

CNR No. DLNE01-001109-2021

SC No. 162/2021

FIR No. 119/2020

PS Khajuri Khas

U/s. 147/148/149/188/302/153A/505/120B/34 IPC

State

Versus

**1. Kuldeep Singh,
s/o Sh. Om Prakash,
r/o H. No. B-11/1, Bansal Dairy,
Main Market, Khajuri Khas, Delhi.**

**2. Harjeet Singh @ Happy,
s/o Sh. Amar Singh,
r/o C-46, Gali No. 2,
Khajuri Khas, Delhi.**

**3. Sandeep @ Sanjeev
s/o Sh. Rajender Prasad,
r/o H. No. 12, Gali No. 1,
Khajuri Khas, Delhi.**

*FIR No. 119/20
PS Khajuri Khas*

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4. Rahul @ Ajay,
s/o Sh. Chander Bhan,
r/o Gali No. 2, Sonia Vihar,
Opp. PS Khajuri Khas, Delhi.

5. Aadil (Discharged)
s/o Sh. Aslam,
r/o Gali No. 5, E Block,
Sri Ram Colony, Khajuri Khas, Delhi

6. Farman, (Discharged)
s/o Sh. Mohd. Fareed,
r/o Near Water Treatment Plant,
Main Wazirabad Road, Delhi.

7. Israr, (Discharged)
s/o Sh. Usman,
r/o H. No. C-450, Gali No. 15,
Sri Ram Colony, Khajuri Khas, Delhi

8. Ikbal, (Discharged)
s/o Sh. Waseem
r/o H. No. C-72, Gali No. 5,
Chandu Nagar, Delhi

9. Juber, (Discharged)
s/o Sh. Shahid,
r/o H. No. C-85, Gali No. 3,
Sri Ram Colony, Khajuri Khas, Delhi.

10. Maroof, (Discharged)
s/o Sh. Kallu
r/o H. No. C-108, Gali No. 4,
Sri Ram Colony, Khajuri Khas, Delhi.

11. Rizwan (Discharged)
s/o Sh. Imran,
r/o H. No. A-652, Gali No. 18,
Sri Ram Colony, Khajuri Khas, Delhi.

12. Shamim @ Lala @ Arif, (Discharged)
s/o sh. Naim Khan,
r/o H. No. C-125, Gali No. 22,
Sri Ram Colony, Khajuri Khas, Delhi.

13. Shahbuddin, (Discharged)
s/o Sh. Mohd. Anwar,
r/o Munna's House, Gali No. 29,
Gyani Market, Khajuri Khas, Delhi.

14. Tayyab (Discharged)
s/o Sh. Rahish,
r/o H. No. A-652, Gali No. 18,
Sri Ram Colony, Khajuri Khas, Delhi.

15. Bharat Bhushan @ Lucky,
s/o Sh. Kamal Kant,
r/o H. No. A-73, Gali No. 8,
Khajuri Khas, Delhi.

16. Imran, (Discharged)
s/o Sh. Islamuddin,
r/o A- Block, Gali no. 17,
Sri Ram Colony, Khajuri Khas, Delhi.

17. Sachin Gupta @ Moppi
s/o Sh. Babu Lal Gupta,
r/o H. No. A-4, Main Market,

Khajuri Khas, Delhi.

18. Sachin Rastogi,
s/o late Sh. Ram Avtar,
r/o H. No. A-65, Gali No. 5,
A Block, Khajuri Khas, Delhi.

19. Dharmender @ Dham,
s/o Sh. Chandarvir Giri,
r/o H. No. 54, Gali No. 4,
Khajuri Khas, Delhi.

.....Accused

Date of Committal	:	10.03.2021.
Date of Arguments	:	06.10.2026.
Date of Pronouncement	:	15.10.2026.

(In compliance of directions passed in judgment Manojbhai Jethabhai Parmar (Rohit) v. State of Gujarat, list of prosecution witnesses is Annexure 1, list of documents exhibited by prosecution is Annexure 2 and the list of documents admitted u/s 294 Cr.P.C is Annexure 3, to the judgment.)

JUDGMENT

Facts of Prosecution Case as per Charge Sheet

1.1 Briefly stated, the facts of the present case are that on 25.02.2020, an information was received at PS Khajuri Khas that one Babbu had been admitted in JPC Hospital in injured condition. This information was recorded vide DD No. 61A. This DD was assigned to ASI Jeewanand for further action. Thereafter, ASI Jeewanand went to JPC Hospital, collected the MLC of Babbu and came to know that

injured Babbu had been referred to GTB Hospital. During the treatment, Babbu died in the GTB Hospital on 27.02.2020 and this information was recorded vide DD No. 16B at PS Khajuri Khas. Further proceedings of the matter were assigned to SI Naveen. On 28.02.2020, SI Naveen recorded the statement of one Pappu, who was the brother of deceased Babbu. In his statement, Pappu alleged that his brother Babbu was an auto driver. He further alleged that on 25.02.2020 at about 2.00 p.m, when Babbu was returning from work and reached Khajuri Chowk, there was a mob, which was pelting stones. It was further alleged that Babbu got serious injuries and thereafter he died on 27.02.2020. On the basis of this statement, the present case was registered for offences punishable u/s 147/148/149/302/34 IPC and further investigation was assigned to Insp. Rajnikant.

1.2 During the investigation, one video of riot dated 25.02.2020 was obtained from social media and it was shown to the complainant who stated that it was the video of riots of 25.02.2020 in which his brother sustained injuries. Postmortem of deceased Babbu was conducted and after the postmortem, dead body of Babbu was handed over to his relatives and the exhibits were deposited in malkhana. Thereafter on 07.03.2020, the case was transferred to STF/Crime Branch/Sunlight Colony for further investigation.

1.3 During further investigation, on 20.03.2020, after

interrogation, accused Rizwan, Israr Ahmad, Tayyab, Iqbal, Jubair, Maroof, Shamim @ Lala @ Arid, Adil, Shabuddin, Farman, Bharat Bhushan @ Lucky and Imran were formally arrested in this case. Section 153A/505 IPC was added in this case. Thereafter, at the instance of Bharat Bhushan, accused Rahul @ Ajay was apprehended. After interrogation, accused Rahul @ Ajay arrested in this case and his mobile phone and clothes were seized. Thereafter section 120B IPC was added in this case. On 30.03.2020, accused Sandeep @ Sanjeev, Harjit @ Happy and Kuldeep were arrested and their mobile phones were seized. Statements of eye witnesses namely Dalip Sharma, Sandeep Kumar, Virender Kumar, Deepak Kumar, Sabir, Munna and Imran were recorded. CDRs of the accused persons were obtained.

1.4 After completion of investigation, charge sheet was filed against accused Rizwan, Israr, Tayyab, Iqbal, Juber, Maroof, Shamim @ Lala @ Arid, Adil, Shahbuddin, Farman, Bharat Bhushan @ Lucky, Imran, Rahul, Sandeep @ Sanjeev, Harjit Singh @ Happy @ Paji and Kuldeep was filed.

1.5 On 28.09.2020, first supplementary charge sheet against three additional accused namely Dharmender @ Dham, Sachin Gupta @ Moppi and Sachin Rastogi was filed.

1.6 Thereafter, vide second supplementary charge sheet, prohibitory order u/s 144 Cr.P.C, sanction u/s195 Cr.P.C and other

documents were filed.

Charges

2.1 Vide order dated 18.03.2025, accused Rizwan, Israr, Taiyab, Iqbal, Juber, Maroof, Shamim @ Lala, Adil, Shahabuddin, Farman and Imran were discharged in this case. On 18.03.2025, charge for offences punishable u/s 148 r/w section 149 IPC; u/s 188 IPC; u/s 302 r/w section 149 IPC and u/s 153A IPC was framed against accused Kuldeep Singh, Harjeet Singh @ Happy, Sandeep @ Sanjeev, Rahul @ Ajay, Bharat Bhushan @ Lucky, Sachin Gupta @ Moppi, Sachin Rastogi, Dharmender @ Dham, to which they pleaded not guilty and claimed trial.

Prosecution Evidence

3.1 Thereafter, the prosecution examined 25 witnesses. A table providing details of these witnesses and brief description of their roles and testimonies is annexed as Annexure-1. The list of documents proved by the prosecution and the witnesses who proved them, is Annexure-2. The list of documents admitted u/s 294 Cr.P.C is Annexure-3.

Statement of Accused

4.1 Thereafter, statements of accused u/s 313 Cr.P.C of all the accused were recorded and all the accused preferred not to lead evidence in their defence.

Contentions of ld. SPP and of ld. Counsel for accused

5.1 I have heard ld. SPP for State as well as ld. counsel for accused and perused the record very carefully.

5.2 It has been contended by ld. SPP that through the testimonies of PW3 Ct Amit, PW9 HC Bhupender and PW15 ASI Anil, the prosecution beyond all reasonable doubts has proved its case against the accused. He has further contended that the accused have been identified by all these witnesses as part of the rioting mob at Khajuri Chowk on 25.02.2020. He has further contended that these witnesses had successfully identified the accused in the court also. The presence of these witnesses at Khajuri Chowk on 25.02.2020 cannot be doubted as their presence has been proved through DD no.10 dated 25.02.2020 which had been admitted by the accused and is Ex.A-3. He has further contended that apart from these witnesses, there is the testimony of PW22 who has identified accused Rahul @ Ajay in the video, which is Ex.PW21/Article-2. The said video has been proved on record by the prosecution through PW21, the FSL expert who had examined it and her report Ex.PW21/1, which is to the effect that there is no tampering or manipulation, remained unchallenged. The video was prepared by PW23 Sara Hasan, who had issued certificate u/s 65B of IE Act Ex.PW23/1, which has also remained unchallenged and thus, the said video which is a part of Ex.PW21/Article-2 stands proved. The said video is of the attack on the deceased and brother of

deceased had identified deceased in the said video. Therefore, the prosecution has proved its case beyond all reasonable doubts.

5.3 On the other hand, ld. counsels for accused have contended that the entire case of the prosecution is a bundle of lies. They have contended that there is no evidence against the accused and police witnesses are planted witnesses who have been subsequently introduced in the case. They have further contended in none of the statements u/s 161 Cr.P.C of these witnesses, they had stated about the deceased being attacked by a mob or accused being a part of that mob. These witnesses had merely stated about the accused being a part of a mob that had rioted on Khajuri Chowk on 25.02.2020. They have further contended that even otherwise these witnesses are not reliable because as per PW3, riot had started at 2.00 p.m and he had received the injury around the same time whereas as per PW9, at around 11-12 p.m, the mob had gathered at Khajuri Khas and it is around this time that Ct. Amit (PW3) was injured. On the contrary, PW15 stated that Ct. Amit received injuries in afternoon and he had returned Khajuri Chowk by 2.00 p.m. They have further contended that it is only PW15 who had deposed about seeing deceased being beaten and his sole testimony is otherwise not reliable because admittedly, he knew Sachin @ Mopi even prior to the riots but despite being examined by IO on 12.03.2020, he failed to disclose that he knew a person who was involved in this incident and that he also knew place of business and

residence of that person. On the contrary, he deposed to the effect that it is only on apprehension of accused Sachin @ Mopi on 01.07.2020 that he came to know about the name of this person after he himself disclosed it. In this regard, they have relied upon the judgment of Hon'ble Supreme Court in Masalti v State of U.P. AIR 1965 SC 202. They have further contended that magically the witnesses only identified the accused after their arrest and that too from dossiers and therefore, it is apparent that IO has manipulated the statements of witnesses according to the stage of the case.

Findings

6.1 I have carefully considered the arguments and counter arguments, the evidence on record and legal precedents cited at the bar.

6.2 The prosecution has cited PW3, PW4, PW5, PW9, PW10 and PW15 as eye witnesses. However, PW4, PW5 and PW10 did not support the case of the prosecution against the accused.

6.3 PW4 is Mohd. Javed @ Munna. He is the person who had informed the brother of the deceased i.e. PW1 Pappu about the deceased being in an injured condition and lying upon a cart in front of shop of Dr. Rizwan. He deposed that on 25.02.2020 at around 01.30 p.m, he came out of the street of his house and on reaching the main road, he saw that some people had brought an injured on a cart. Through telephone, he informed the brother of the injured namely

Pappu but he did not see anyone causing any injuries to the injured.

6.4 During his cross examination by Id. SPP, he denied that on 18.05.2020, he informed the police that the assailants included accused Kuldeep and Harjeet @ Happy, or that on 01.07.2020, he had informed the police that the assailants included Sachin @ Mopi and Dharmender @ Dham.

6.5 Similarly PW5 Sabir deposed about his shop being looted on 25.02.2020, but denied seeing this incident. He was also cross examined by Id. SPP and he denied stating to the police on 29.04.2020 that he had seen accused Sandeep @ Sanjeev, Bharat Bhushan @ Lucky and Ajay @ Rahul beating a person by the name of Babbu at Khajuri Chowk. He also denied that on 10.09.2020, he had stated to the police that Dharmender @ Dham, Sachin Gupta @ Mopi and Sachin Rastogi were also involved in the beating of Babbu.

6.6 PW10 Imran deposed that on 25.02.2020 at around 2.00 p.m, he was returning to his home and saw that 10-15 persons were standing at Khajuri Chowk. Suddenly, one of those persons came forward and hit him on his leg whereafter they pulled him towards Aggarwal Sweets. There were some more persons at Aggarwal Sweets and everyone started beating him. However, one person from the said mob saved him and he somehow reached his house. He could not notice any other act being done by the mob as he was being beaten and was trying to save himself. Police had never recorded his

statement.

6.7 He was cross examined by Id SPP and he denied that on 20.06.2020, he informed that at around 04.30 p.m, he saw that the mob was beating a boy by the name of Babbu or that on certain photos being shown by the IO from dossier, he recognized two people who were part of the mob that was beating Babbu.

6.8 The aforesaid testimonies of these witnesses reflect that they do not support the case of the prosecution that they were the eye witnesses of the incident wherein the deceased was beaten by a group of rioters. Even during their cross examination by Id. SPP, they stuck to their stand that they had not seen the incident with deceased Babbu. Therefore, I have no reasons to believe otherwise.

7.1 Hence, the entire case of the prosecution rests upon the testimonies of PW3 Ct. Amit, PW9 HC Bhupender, PW15 ASI Anil and the testimony of PW22 Danish read with video in CD Ex.PW2/Article-2.

7.2 As per the case of the prosecution on 25.02.2020, PW3 Ct. Amit, PW9 HC Bhupender and PW15 ASI Anil were posted at PS Khajuri Khas and were deputed at Khajuri Chowk. The fact that these witnesses were deputed at Khajuri Chowk has been proved by DD No. 10 dated 25.02.2020, which had been admitted by the accused and is Ex.A-3.

7.3 PW3 Ct. Amit deposed that on 25.02.2020, at around

2.00p.m, he was at Khajuri Chowk and a riot had erupted between two groups which were armed with lathis, dandas etc. and were pelting stones on each other. One such stone hit him on his hand. His hand was fractured and HC Anil (PW15) and Ct. Bhupender (PW9) took him to JPC Hospital. On 11.05.2020, he was approached police officials of Spl. Branch and was shown a video. In that video, he identified Ajay who was involved in the riots. They also showed him some dossiers and from those dossiers, he identified 15-16 persons who were involved in the riots. On 10.09.2020, he was summoned to the office of Spl. Branch where he was again shown certain dossiers from which he identified 2-3 persons as the persons who were involved in the riots. During his deposition, he identified all the accused correctly by their names, and in response to a court query, he deposed, that the names of the accused identified by him on that day, except accused Ajay, were available in the dossiers and thus, he had been able to identify them by their names.

7.4 During his cross examination, he deposed that he had been shown approximately around 30-40 dossiers but on that day, he did not sign any document. He denied that he was not shown any video or dossiers. He further denied that he had identified accused Lucky and Sachin at the instance or instructions of the IO; or that Lucky and Sachin were never involved in any riot. He further deposed that he had been the beat officer of this beat for around 3-4

months prior to 25.02.2020. He admitted that accused Sachin Gupta had an egg shop near the street and volunteered, he knew his face but did not know his name. He further deposed that on 11.05.2020, he had not stated the name of this accused to the IO in his statement u/s 161 Cr.P.C. He was confronted with his statement Ex.PW3/D-1 where the names of rioters had been stated. He denied that accused Harjeet was not called as Paaji. He admitted that he had not seen Sachin Gupta, Dharmender @ Dham and Kuldeep in any video shown by the IO. He further deposed that he had identified Rahul @ Ajay from his face in the video. He further deposed that in the video, his face was not very clearly visible but as he was posted in the beat, he could identify Ajay.

7.5 PW9 is HC Bhupender. He was also on duty on 25.02.2020 with PW5 and deposed, that at around 11a.m-12 p.m on 25.02.2020, there was a huge mob at Khajuri Chowk which was protesting against CAA/NRC. Around the same time, someone from mob threw something which hit Ct. Amit on his right hand. He and HC Anil took Ct. Amit to JPC Hospital in official gypsy. On 08.03.2020, while on patrolling duty with SI Naveen, he saw and recognized some people who were involved in rioting on 25.02.2020 and 09 of them were apprehended and taken to PS. On 11.03.2020, he and SI Naveen were patrolling Khajuri Chowk where they apprehended Bharat Bhushan @ Lucky as one of the persons involved in the rioting on 25.02.2020. On 03.05.2020, he was summoned to SIT

office and showed dossier. In the dossier, he identified 04 persons who were involved in rioting on 25.02.2020. These persons were Kuldeep, Sanjeev @ Sandeep, Ajay @ Rahul and Harjeet @ Happy. On 11.09.2020, he was again called to SIT office and shown dossiers in which he identified 03 persons who were involved in the riots on 25.02.2020. These were Dharmender @ Dham, Sachin Rastogi and Sachin @ Mopi.

7.6 During his cross examination, he deposed that prior to 08.03.2020, he had not informed any of the superiors about the description of any of the persons who were involved in riots of 25.02.2020. He denied that accused Bharat Bhushan was not arrested in the manner stated by him. He further deposed that Ct. Amit was taken to JPC Hospital at around 11 a.m -12p.m and he might have returned 2-3 p.m, During his beat patrolling, he had seen almost all the accused. He admitted that till 08.03.2020, he did not inform the IO or the superiors about the names of the accused who had been identified by him in the court. He denied that he had identified all the accused in the dossiers on the instructions of the IO or that he had not seen them in any riots.

7.7 PW15 ASI Anil deposed that on 25.02.2020 he was on duty at Khajuri Chowk with Ct. Bhupender and Ct. Amit. A large rioting mob gathered at that place and somebody threw something which landed on the hand of Ct. Amit. He and Ct. Bhupender took

Amit to Hedgewar Hospital. Thereafter, they returned to Khajuri Chowk. On reaching Khajuri Chowk, they saw that some persons were beating a man with lathis. He tried to stop those persons but could not control them. Some more force arrived and those persons dispersed. One person was injured in the incident and the mob carried that person alongwith them. On 12.03.2020, Insp. Vikas Rana showed him a video in which he identified some persons, who were involved in beating that person on 25.02.2020. He further deposed that on 03.05.2020, Insp. Vikas Rana summoned him to the office of Crime Branch and showed him many photographs from dossiers. He identified 3-4 persons from those photos as a part of the group of the persons who had beaten the said person on 25.02.2020. The names of those persons were revealed by the IO as Sanjeev @ Sandeep, Kuldeep, Harjeet, Ajay and Rahul. On 01.07.2020, he was on duty at Khajuri Chowk and Insp. Vikas Rana arrived with his team. One witness Munna also arrived. In the meantime, he saw a person and informed Insp. Vikas that said person was involved in this incident. That person was apprehended and he disclosed his name as Sachin @ Mopi. After sometime, another person was seen coming towards Khajuri Chowk. He identified that person as a part of the group which was involved in this case. That person was apprehended and disclosed his name as Dharmender. After some time, Sachin Rastogi arrived there and Sachin @ Mopi pointed towards him. Upon such pointing

out, Sachin Rastogi was apprehended and then he disclosed his name. All these persons were arrested vide arrest memo Ex.PW8/7, Ex.PW8/9 and Ex.PW8/11 having his signatures at point B. He deposed that he could identify all the accused who were arrested in his presence and identified Dharmender and Sachin @ Mopi but could not identify the third accused. He then deposed that he could identify the persons whom he had seen beating a person at Khajuri Chowk on 25.02.2020 and pointed towards accused Harjeet, Ajay @ Rahul, Bharat Bhushan, Kuldeep and Sandeep @ Sanjeev.

7.8 During his cross examination, he deposed that he had been posted in Khajuri Khas since 2017 and this area was under his beat. He had known that accused Sachin @ Mopi used to have a business of selling eggs. He admitted that he very well knew the identity of Sachin @ Mopi. He admitted that house of Sachin@ Mopi was in front of his egg shop. He denied that he knew accused Kuldeep prior to the incident because he had a milk dairy and volunteered, that there was a Bansal dairy but he had never seen or met Kuldeep. He did not know Harjeet prior to the date of incident. He denied that prior to the incident he knew about the identity of Dharmender. On 25.02.2020, Ct. Amit received injuries in the afternoon. He had returned to Khajuri Chowk at around 2.00 p.m. He denied that he had not seen the incident wherein the deceased was beaten. He could not specifically tell the role played by each of the accused when they were

allegedly beating the deceased. He had not lodged any DD entry regarding this incident or regarding the fact that he could identify assailants or that one of the assailants was Sachin @ Mopi whom he already knew. He denied that he knew accused Rahul because Rahul used to ply an auto in the area of PS Khajuri Khas. Prior to 25.02.2020, he was not aware about the identity of Sachin Rastogi and Sandeep. He was not aware that Sachin Rastogi had a dhaba at Khajuri Chowk or that he used to get food from his dhaba. He did not remember the time when Sachin Rastogi arrived Khajuri Chowk on 01.07.2020.

7.9 Then there is testimony of PW22 Danish. He deposed that he had been plying an auto for the last 20 years and on 26.11.2020, he had parked his auto at Khajuri Khas when, while making inquiries from public at large, some police officials reached him. They showed him a video in a laptop and asked if he could recognize anyone in that video. In that video, he knew one boy who was Rahul @ Ajay who used to operate a taxi and therefore, he knew him as they had been meeting each other. The police official namely Vikas Rana then recorded his statement. He then pointed towards Rahul @ Ajay and correctly identified him.

7.10 Thereafter, a CD which was Ex.PW21/Article-2, was played. There was a video in it and at 39 seconds into the video, a person in black shirt and black trouser was seen running towards the

camera and then went out of the frame.

7.11 This witness pointed towards the said person and stated that he was Rahul @ Ajay. It was observed by me that the facial features of that persons were not clear and thus, I asked the witness how he could identify that person. The witness stated that the face of that person was absolutely clear which I had recorded to be a false assertion. The witness was then asked whether there was any other feature by which he identified this person. He stated that he had identified this person only by his face. He then stated that he was shown a video in the laptop and in the laptop, the face was absolutely clear. The CD was then played in a laptop arranged by the prosecution. However, the quality of the video remained the same and only a silhouette of a person was visible and no idea of his face could be made out from that video.

7.12 I have considered the testimonies of these witnesses. The three police witnesses are the only eye witnesses who have identified the accused as a part of the rioting mob at Khajuri Chowk on 25.02.2020. However except PW15, the remaining two police witnesses had not deposed about seeing the deceased being beaten by the mob. Therefore, as far as the charge u/s 302 IPC is concerned, the only eye witness testimony is the testimony of PW15 who claims to have seen the incident after they had returned to Khajuri Chowk from Hedgewar Hospital, where they had gone with injured Ct. Amit. He

claimed that 'they' returned to Khajuri Chowk and 'they' saw some persons beating a man with lathis. The word 'they' in both these sentences had referred to him and Ct. Bhupender who has deposed as PW9. However, Ct. Bhupender, during his deposition, did not state about seeing any incident at Khajuri Chowk where some persons were beating an individual with lathis. On the contrary, he does not depose about witnessing any riot or riot related incident post his return to Khajuri Chowk. Rather in his examination in chief, he does not even speak about returning to Khajuri Chowk. It is only during his cross examination, that in response to a question, he stated about his return at 2-3 p.m. Even then, he does not divulge any information about seeing the incident with the deceased.

7.13 What is further interesting to note is that during the cross examination of PW15, this witness deposed that he knew that accused Sachin @ Mopi was in the business of selling eggs and admitted that he very well knew about his identity as well as his place of business and his house. If that be the case, then it is impossible that when IO of this case had recorded his statement u/s 161 Cr.P.C for the first time on 12.03.2020, he would have failed to disclose that he had seen accused Sachin @ Mopi in the rioting mob. It further belies his statement that on 01.07.2020, he came to know the name of accused Sachin @ Mopi when after his arrest, Sachin @ Mopi disclosed his name. It is further to be noticed that if address of Sachin was known to

this witness then nothing stopped him from disclosing it before the IO and having him arrested rather than his alleged chance arrest on 01.07.2020. At this place, in fact it is necessary to note that the remaining two witnesses were also knowing that accused Sachin @ Mopi was selling eggs. Even those witnesses never mentioned before the IO that accused Sachin @ Mopi was involved in this incident or riot of 25.02.2020 at Khajuri Chowk.

7.14 Then there is the question of the timing of the incident and the possibility of the witnesses seeing this incident. According to HC Amit, who appeared as PW3, he was injured at around 2.00p.m. and thereafter, he was taken to the hospital. However, as per PW9, PW3 was injured at around 11a.m-12p.m and as per PW15, this injury was caused to PW3 in the afternoon. Both of them claimed to have returned to Khajuri Chowk at around 2/2.30 p.m. However, there is a probability that the injury was caused to the deceased prior to this time. I say so because as per PW4, i.e. the person who had discovered the deceased on a hand cart and informed the brother of the deceased, he had found the deceased at around 01.30 p.m. As per PW11, he had met the brother of the deceased and the deceased at around 1.00 p.m. whereafter he had transported the deceased to JPC Hospital whereas as per the brother of the deceased, he had received a call from PW4 at around 02.30 p.m. However, this seems an improbability because the MLC of the deceased shows his time of arrival in the hospital as

02.37p.m. Therefore, it is more probable that the deceased might have been assaulted prior to 2.00 p.m. However, if the version of PW15 is considered, he had seen the deceased being beaten post his return from the hospital, which was after 2.00 p.m. Considering these facts and circumstances, I find that on the issue of the deadly assault on the deceased, it shall be unsafe to rely upon the sole testimony of PW15 to arrive at a conclusion of the guilt against the accused and it needs corroboration.

8.1 This brings me to the testimony of PW22 Danish and the video in CD, Ex.PW21/Article-2.

8.2 The entire testimony of this witness is against accused Rahul @ Ajay and is based upon his identification of accused Rahul @ Ajay in the video which was found in Ex.Pw21/Article-2. However, as observed by me during the testimony of this witness that the video was of a very poor quality and from that video, no faces could be made out, and that the identification by naked eye of any individual in that video was completely impossible. However, the witness insisted that the face of accused Rahul @ Ajay was very clear and identifiable in the videos and stated that quality of the video was better when it was played in a laptop. The video then was played in a laptop but except for a human figure in dark cloth running towards the camera who this witness claimed to be accused Rahul @ Ajay, nothing else could be made out from that video. The witness was then

specifically asked that were there any other features through which he reached at a conclusion that this person was accused Rahul @ Ajay, and he stated that it is only by the face that he had recognized accused Rahul @ Ajay in the said video. Despite my observation during his testimony that the face was not visible at all, I played this video again today in my chamber and still reached the same conclusion, that no identification of any individual can be made from that video. Hence, the testimony of PW22 identifying accused Rahul as one of the assailants of deceased Babbu, is not trustworthy. Even otherwise, no evidence has been brought on record that the person seen in the said video being beaten by the mob is deceased Babbu. His brother, who appeared as PW1, does not state about any video being shown to him and him recognizing his brother being beaten in the said video and during his testimony, this video was never played to establish this fact.

9.1 This brings me to the remaining charges framed against the accused. The accused have also been charged for the offence punishable u/s 148 IPC r/w section 149 IPC.

9.2 However, with regard to section 148 IPC, I am of the considered opinion that it is an offence committed by an individual who is a member of an unlawful assembly by his own act of rioting while armed with deadly weapon. Therefore, it an individual's own act, while being a member of an unlawful assembly indulged in rioting, of being armed with a deadly weapon which constitutes an

offence u/s 148 IPC. No such liability can be fastened upon a person with the help of section 149 IPC by his mere membership of an unlawful assembly which is generally stated to be armed with deadly weapon.

9.3 There is no evidence through the testimonies of any of the witnesses that any of the accused was armed with any deadly weapon or any weapon whatsoever. Hence, there is no evidence against any of the accused of commission of an offence punishable u/s 148 IPC.

10.1 The accused have also been charged for commission of offence u/s 153-A IPC. As already discussed the evidence on record is not sufficient to prove that the accused had committed, or were a part of the mob that had committed the deadly assault upon the deceased. There no evidence of any other specific act of any of the accused, individually or jointly, which fulfills the requirements of section 153-A IPC. The remaining two witnesses i.e. PW3 and PW9 had only deposed about seeing the accused and have not even attributed any act to the mob by which it might have had targeted the Muslim community.

11.1 This leaves the offence under section 188 IPC. The fact that a prohibitory order under section 144 Cr.P.C. had been passed by the DCP North-East stands proved through the copy of the said order dated 24/02/2020. The said copy of the order was admitted by the accused under section 294 Cr.P.C. and is Ex. A-41. In order to prove

that this order was widely publicized, the prosecution examined PW12 HC Devender. He deposed that on 24.02.2020, he was posted as Reader to SHO in PS Khajuri Khas. On that day, an order issued by the DCP North East, u/s 144 Cr.P.C was received in their PS and he showed that order to the SHO who directed him to announce the order in the area of PS Khajuri Khas. He thereafter took a loud hailer from malkhana and hired a private rickshaw. Thereafter, he visited and announced the proclamation of that order in the area of PS Khajuri Khas. He had announced that an order u/s 144 Cr.P.C had been passed and five or more than five persons should not assemble anywhere and in case of violation, legal action would be taken against the violator. While making the announcement, he had visited the areas of Sonia Vihar A Block, Rajiv Vihar Pulia, Gurudwara Nanaksar, Wazirabad Road, PTS Wazirabad, Tukmirpur, Tukmirpur Extension, Biharipur, Biharipur Extension, Sadatpur, Sadatpur Extension, Kali Ghata Road, Sherpur Chowk, A, B,C, D, E and F Block Khajuri Khas, Khajuri Village, Chand Bagh Pulia, Bhajanpura Bus Stand, Khajuri Chowk, A to E Block of Sri Ram colony, West Karawal Nagar, A, B, C and F Block Dayalpur.

11.2 During his cross examination, he deposed that he had not made any DD entry regarding his departure and arrival on 24.02.2020.

11.3 It is correct that the evidence on record is not sufficient to connect the accused with the attack on the deceased. As already

discussed, it was only the solitary statement of PW15 who had deposed about the involvement of the accused in the said attack and there were certain discrepancies that were found in the statement of that witness. However, all three witnesses namely PW3, PW9 and PW15 have placed the accused at Khajuri Chowk at around 2.00 p.m. on 25.02.2020. On this point, there is no specific cross examination of any of these witnesses which would make me disbelieve their testimonies about the presence of these accused at Khajuri Chowk.

11.4 It is also to be noticed that four of the accused had also refused to participate in the TIPs. The TIP proceedings of accused Ajay @ Rahul were admitted u/s 294 Cr.P.C and the said proceedings are Ex.A-23. Similarly, the TIP proceedings of accused Sandeep @ Sanjeev were admitted u/s 294 Cr.P.C and the said proceedings are Ex.A-24. Similarly, the TIP proceedings of accused Kuldeep were admitted u/s 294 Cr.P.C and the said proceedings are Ex.A-25. Similarly, the TIP proceedings of accused Harjeet Singh @ Happy were admitted u/s 294 Cr.P.C and the said proceedings are Ex.A-26. Therefore, an adverse presumption has to be drawn against them that they had refused to participate in the TIPS because the witnesses namely HC Anil and HC Bhupender would have identified them.

11.5 However with regard to accused Sachin @ Mopi, in view of the fact that the witnesses knew him, or at least where he work and what worked he carried on, even prior to the incident , their failure to

disclose anything about him prior to his arrest raises doubts about the testimonies of these witnesses qua this accused. I accordingly find that as far as accused Kuldeep, Harjeet Singh @ Happy, Ajay @ Rahul, Sachin Rastogi, Bharat Bhushan, Sndeeep @ Sanjeev and Dharmender @ Dham, the prosecution has successfully and beyond all reasonable doubts proved that on 25.02.2020, these accused had violated the prohibitory order u/s 144 Cr.P.C and thus, are liable to be convicted for the offence punishable u/s 188 IPC.

Conclusion

12.1 Accused Sachin Gupta @ Mopi is given the benefit of doubt and is acquitted of all the charges framed against him. His bail bond stands cancelled. Surety stands discharged.

12.2 Accused Kuldeep, Harjeet Singh @ Happy, Ajay @ Rahul, Sachin Rastogi, Bharat Bhushan, Sandeep @ Sanjeev and Dharmender @ Dham are given the benefit of doubt and are acquitted of the charges for the offence punishable u/s 148 r/w section 149 IPC, u/s 302 r/w section 149 IPC and u/s 153A r/w section 149 IPC.

12.3 Accused Kuldeep, Harjeet Singh @ Happy, Ajay @ Rahul, Sachin Rastogi, Bharat Bhushan, Sandeep @ Sanjeev and Dharmender @ Dham are convicted for the offence punishable u/s 188 IPC.

12.4 Be heard separately on the point of sentence.

PARVEEN
SINGH

Digitally signed
by PARVEEN
SINGH
Date:
2026.10.15
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Pronounced in open court
on 15.10.2026.
(This judgment contains 28 pages
and from page no. 29 to 45 are
the annexure 1 to annexure 3
each page bears my signatures)

(Parveen Singh)
ASJ-03, North East Distt.,
Karkardooma Court, Delhi.

ANNEXURE -1

LIST OF PROSECUTION WITNESSES

Prosecution Witness No.	Name of Witness	Description
PW1	Pappu	He was the complainant of this case and the FIR was registered upon his complaint Ex.PW1/1. As per his deposition on 25.02.2020 later on at 1 p.m., he received a call from PW-4 that his brother, in an injured condition, was lying on a handcart in front of the clinic of Dr. Rizwan.
PW2	Retd. SI Chanderpal	He was the duty officer in PS Khajuri Khas, who recorded the information regarding injured being brought to Hospital as well as information regarding riots vide DD nos.61A Ex.PW2/1, 270A Ex.PW2/2, 280A Ex.PW2/3, 278A Ex.PW2/4 and 282A Ex.PW2/5.
PW3	HC Amit	He got injured in the riots taken place at Khajuri chowk on 25.02.2020 He had identified the accused persons in the dossiers shown to him by the police. He also identified the accused in court.
PW4	Mohd. Javed @ Munna	He was the public witness who

		had seen that some persons had brought victim/brother of Pappu in injured condition on a cart and he thereafter informed Pappu. He did not support the case of prosecution about the involvement of the accused and was cross examined by Id. SPP.
PW5	Sabir	He received a telephone call on 27.02.2020 that his shop had been looted in the riots and thereafter he went to his shop and found that everything had been looted. He did not support the case of the prosecution about involvement of accused in the riots and was cross examined by Id. SPP.
PW6	HC Anuj Kumar	On 21.03.2020, he was posted at STF office, Sunlight colony and four accused namely Shahbuddin, Shamim, Bharat Bhushan and Tayyab were in custody of Insp. Vikas Rana and on 22.03.2020, at the instance of accused Bharat Bhushan, accused Rahul was arrested. He was the witness to the arrest of Rahul @ Ajay, seizure of phone VIVO recovered from his p/search. He has correctly identified accused Bharat Bhushan and

		Rahul in the court.
PW7	Sh. Pawan Singh	He was the alternate circle Nodal Officer of Vodafone Idea Ltd. and has proved CDRs of 5 mobile numbers i.e. 9718141845 belonged to Sanjeev, 9990485697 belonged to Ajay, 9654985597 belonged to Ajay, 9540617793 belonged to Sachin and 9990779299 belonged to Sachin Rastogi alongwith certificate u/s 65B of IE Act and Cell ID chart.
PW8	ASI Rohit Solanki	On 30.03.2020, he alongwith Insp. Vikas Rana, SI Manoj, ASI Jai Prakash, ASI Danvir, HC Satyawar and Ct. Gurvinder reached Khajuri Chowk and at the instance of secret informer, apprehended accused Sandeep @ Sanjeev, Harjeet Singh @ Happy @ Paaji and Kuldeep. He was the witness to the arrest of aforesaid accused persons. On 01.07.2020, he alongwith Insp. Vikas Rana and 3-4 other police personnel reached Khajuri Chowk and at the instance of HC Anil, accused Sachin @ Mopi, Dharmender, Sachin Rastogi were

		apprehended and he was the witness to the arrest of these accused persons.
PW9	HC Bhupender	On 25.02.2020, he alongwith HC Anil and Ct. Amit was on duty at Khajuri Chowk where there was a huge mob gathered which had hit thrown something on Ct. Amit and thereafter he and HC Anil had taken Ct. Amit to JPC hospital. He had correctly identified all the accused persons in the court.
PW10	Imran	On 25.02.2020, he was hit with a stick on his leg by one of the persons present at Khajuri chowk. He did not support the case of prosecution and was cross examined by Id. SPP. He denied the suggestion that on 25.02.2020 at 4.30 p.m. he saw that the mob was beating a boy namely Babbu. He further denied the suggestion that from the dossiers, he recognized 2 people, who were part of the mob, that was beating Babbu.
PW11	SI Subhash	On 25.02.2020, he was deployed on ERV bearing no.5277. At 1 p.m., brother of injured Pappu informed him that Babbu received injuries during the riots at Khajuri. He

		had transported the injured to JPC hospital.
PW12	Sh. Praveen Kumar	He was the alternate circle Nodal Officer of Reliance JIO and has proved CDRs of mobile numbers i.e. 7678176651 belonged to Praveen Kumar and 8700144577 belonged to Sachin Rastogi alongwith certificate u/s 65B of IE Act and Cell ID chart.
PW13	HC Guruvender	On 12.03.2020, he alongwith IO showed a video to brother of deceased wherein he identified his brother/deceased Babbu who was being beaten in that video. He was the witness to the seizure of pendrive containing video. He was also the witness to the arrest of all the 8 accused persons. He has correctly identified accused Harjeet, Bharat Bhushan and Sachin @ Mopi by their names in the court. However, he could not identify the remaining accused persons.
PW14	Retd. ACP Mahesh	On 23.04.2020, he was posted as Draughtsman in Crime branch and on the basis of measurements taken by him, he prepared the scaled site plan on

		computer.
PW15	ASI Anil Kumar	He witnessed the riots taking place on 25.02.2020 at Khajuri Chowk. As per his testimony, he was with Ct.Amit who was injured. He had identified accused Dharmender, Sachin @ Mopi, Harjeet, Ajay @ Rahul, Bharat Bhushan, Kuldeep, Sandeep @ Sanjeev. However, he could not identify accused Sachin Rastogi.
PW16	Sh. Ajay Kumar	He was the Nodal Officer of Bharti Airtel Ltd. and has proved CDRs of 2 mobile numbers i.e. 8802513927 belonged to Kuldeep and 9717671261 belonged to Lucky and the CAF in respect of mobile number 9871753561 belonged to Asha Ram. He has also proved certificate u/s 65B of IE Act and Cell ID chart.
PW17	HC Deepak Tyagi	In the month of July 2023, he was posted at AEK Cell, crime branch. He after analysing the contents of 2 pendrives which were given by Insp. Vikas Rana, reported to him that pendrive number 7253/CO/976/20 contained the data recovered from the mobile phone of Sachin Rastogi and WhatsApp chat no.406 in the

		said data was suspicious. In the said chat, Sachin Rastogi had sent a photo of news clip of riots to a girl, claiming that he was visible in that photo.
PW18	HC Devender	On 24.02.2020, he announced the prohibitory order u/s 144 Cr. PC in the area of PS Khajuri Khas.
PW19	Sh. S. Rahul Kumar	On 19.10.2022, he took two CDs and a certificate u/s 65B of IE Act issued by Sara Hassan, who was the General Manager of BBC, to crime branch office, Sunlight Colony and handed over the same to Insp. Vikas Rana. He was the witness to the seizure of aforesaid CDs and certificate.
PW20	SI Naveen	On 28.02.2020, on receiving the DD no.16B regarding the death of injured Babbu in the hospital, he went to the house of the deceased at Shri Ram Colony and recorded the statement of his brother Pappu, made his endorsement upon it and presented to the duty officer, PS Khajuri Khas for registration of FIR. He also collected the medical documents of deceased from ASI Jeevanand. After the autopsy had been

		conducted on the dead body, few exhibits were received which were seized by him. Dead body was thereafter handed over to the next of the kin.
PW21	Ms. Manika A. Singh	She was the expert of the FSL, Physics Division and has examined DVD-R make Moservaer and CD-R of make Moserbear, in order to find out if there was any alteration in the video shots. She has proved her report in this regard as Ex.PW21/1, DVD-R as Ex.PW21/Article-1 and CD-R as Ex.PW21/Article-2.
PW22	Danish	On 26.11.2020, he had parked his auto at Khajuri Khas. On that day, some police officials showed him a video on laptop, wherein, he recognized accused Rahul @ Ajay, who used to operate a taxi. During his testimony, CD Ex. PW21/Article-2 was played and he identified a person in black trouser and black shirt as accused Rahul @ Ajay.
PW23	Ms. Sara Hassan	In the year 2022, she was working as General Manager Operation at BBC News India. In October 2022, Delhi police

		had asked them to provide copy of footage of Delhi Riots, which had been posted on BBC's facebook page. Since the footage had already been provided to Delhi Police in the year 2020 also, it was saved on the computer of BBC News India. After copying the said footage on 2 DVDs, she handed over the same to police official. She also issued a certificate u/s 65B of IE Act in this regard.
PW24	Insp. Amit Solanki	On 01.08.2025, he was assigned further investigation of the case and collected the FSL result and exhibits of this case. On 27.09.2025, after receiving 2 copies of the CDs from FSL, he made copies of the CDs to be supplied to the accused and alongwith FSL result, he filed a supplementary chargesheet.
PW25	Insp. Vikas Rana	He was the IO of this case.

ANNEXURE -2

LIST OF PROSECUTION DOCUMENTS

Exhibit No.	Description of the Exhibit	Proved/Attested by
Ex.PW1/1	Complaint dt. 28.02.2020	PW-1
Ex.PW1/2	Handing over memo of Babbu	PW-1
Ex.PW2/1	DD no.61A	PW-2
Ex.PW2/2	DD no.270A	PW-2
Ex.PW2/3	DD no.280A	PW-2
Ex.PW2/4	DD no.278A	PW-2
Ex.PW2/5	DD no.282A	PW-2
Ex.PW6/1 & Ex.PW6/2	Arrest memo and personal search memo of Rahul @ Ajay	PW-6
Ex.PW6/3	Seizure memo of phone VIVO and Rs. 130/- recovered from personal search of Rahul @ Ajay	PW-6
Ex.PW7/1	Certificate u/s 65B of IE Act in respect of CDRs of mobile numbers 9718141845, 9990485697, 9654985597, 9540617793 & 9990779299.	PW-7
Ex.PW7/2 & Ex.PW7/3	CDR of mobile no.9718141845 with DKYC CAF	PW-7
Ex.PW7/4 & Ex.PW7/5	CDR of mobile no.9990485697 with EKYC CAF	PW-7
Ex.PW7/6 & Ex.PW7/7	CDR of mobile no.9654985597 with EKYC CAF	PW-7
Ex.PW7/8 & Ex.PW7/9	CDR of mobile no.9540617793 with DKYC CAF	PW-7
Ex.PW7/10 &	CDR of mobile no.9990779299 with	PW-7

Ex.PW7/11	EKYC CAF	
Ex.PW7/12	Cell ID chart in respect of mobile numbers 9718141845, 9990485697, 9654985597, 9540617793 & 9990779299.	PW-7
Ex.PW8/1 & Ex.PW8/2	Arrest memo and personal search memo of Kuldeep	PW-8
Ex.PW8/3 & Ex.PW8/4	Arrest memo and personal search memo of Harjeet Singh	PW-8
Ex.PW8/5 & Ex.PW8/6	Arrest memo and personal search memo of Sandeep @ Sanjeev	PW-8
Ex.PW8/7 & Ex.PW8/8	Arrest memo and personal search memo of Sachin Rastogi	PW-8
Ex.PW8/9 and Ex.PW8/10	Arrest memo and personal search memo of Dharmender	PW-8
Ex.PW8/11 & Ex.PW8/12	Arrest memo and personal search memo of Sachin @ Mopi	PW-8
Ex.PW12/1, Ex.PW12/2 and Ex.PW12/3	CDR of mobile no.7678176651 with EKYC and certificate u/s 65B of IE Act in respect of CDR and EKYC	PW-12
Ex.PW12/4, Ex.PW12/5 & Ex.PW12/6	CDR of mobile no.8700144577 with EKYC and certificate u/s 65B of IE Act in respect of CDR and EKYC	PW-12
Ex.PW12/7	Cell ID Chart in respect of mobile numbers 7678176651 & 8700144577.	PW-12
Ex.PW13/1	Arrest memo of Bharat Bhushan	PW-13
Ex.PW13/2	Seizure memo of black trouser and black shirt recovered at the instance of Rahul	PW-13

Ex.PW13/3	Seizure memo of phone make TECNO golden colour without SIM, which was handed over by wife of Bharat Bhushan, stating that this phone was being used by him.	PW-13
Ex.PW13/4	Seizure memo of phones recovered from accused Kuldeep and Harjeet	PW-13
Ex.PW14/1	Scaled site plan	PW-14
Ex.PW16/1	CAF in respect of mobile no.9871753561	PW-16
Ex.PW16/2 & Ex.PW16/3	CDR of mobile no.8802513927 with EKYC	PW-16
Ex.PW16/4 & Ex.PW16/5	CDR of mobile no.9717671261 with EKYC	PW-16
Ex.PW16/6	Cell ID chart in respect of mobile numbers 9871753561, 8802513927 & 9717671261	PW-16
Ex.PW16/7	Certificate u/s 65B of IE Act in respect of CDRs of mobile numbers 9871753561, 8802513927 & 9717671261 with respective EKYCs.	PW-16
Ex.PW17/1 & Ex.PW17/2	File namely 'Chat406' in folder ' WhatsApp_919990779299@s.whatsapp.net ' with the image.	PW-17
Ex.PW19/1	Seizure memo of CDs and certificate u/s 65B of IE Act issued by Sara Hassan	PW-19
Ex.PW20/1	Tehrir	PW-20
Ex.PW21/1	FSL report dt. 27.08.2025	PW-21
Ex.PW21/ Article-1	DVD-R	PW-21

Ex.PW21/ Article-2	CD-R	PW-21
Ex.PW23/1	Certificate u/s 65B of IE Act issued by Sara Hassan working with BBC News India	PW-23
Ex.PW25/1	Site plan	PW-25

ANNEXURE -3

LIST OF DOCUMENT ADMITTED U/S 294 Cr.P.C.

Sl. No.	Description of the Exhibit	Exhibit Mark
1	Copy of FIR.	A1
2	Certificate u/s 65B of Evidence Act of FIR.	A2
3	DD entry no. 10 dated 25.02.2020	A3
4	DD entry no. 16A dated 27.02.2020	A4
5	PM Report (07 pages)	A5
6	Request of PM	A6
7	Form no 25.35 (1) (B)	A7
8	MLC of Babbu	A8
9	Death Certificate of Babbu	A9
10	Death Summary of Babbu	A10
11	Seizure memo of pen drive	A11
12	Seizure memo of DVD of PM.	A12
13	Certificate u/s 65B of Evidence Act of DVD	A13
14	Seizure memo of mobile of Rahul @ Ajay	A14
15	Seizure memo of mobile of Kuldeep and Harjeet Singh Happy	A15
16	Seizure memo of mobile of wife of Bharat Bhushan @ Lucky	A16
17	Acknowledgment of case acceptance dated 12.05.2020	A17
18	RC No. 68/21/2020	A18

19	Acknowledgment of case acceptance dated 13.05.2020	A19
20	RC No. 69/21/2020	A20
21	Acknowledgment of case acceptance dated 12.05.2020	A21
22	RC No. 67/21/2020	A22
23	Orders of TIP refusal of Rahul @ Ajay dated 23.03.2020	A23
24	Orders of TIP refusal of Sandeep @ Sanjeev dated 04.04.2020	A24
25	Orders of TIP refusal of Kuldeep dated 04.04.2020	A25
26	Orders of TIP refusal of Harjeet Singh @ Happy dated 04.04.2020	A26
27	Forwarding letter dated 29.06.2020	A27
28	FSL examination report dated 24.06.2020	A28
29	Intimation letter dated 22.06.2020 from FSL	A29
30	Forwarding letter dated 22.06.2020 of FSL	A30
31	Crime Scene Report dated 22.06.2020	A31
32	Forwarding letter dated 28.07.2020 of FSL	A32
33	FSL Examination report dated 28.07.2020 (03 pages)	A33
34	Intimation letter dated 28.07.2020	A34
35	Seizure memo dated 01.07.2020 of mobile of Sachin Rastogi	A35
36	Seizure memo dated 01.07.2020 of	A36

	mobile of Sachin @ Moppi	
37	PCR forms (24 pages)	A37
38	Acknowledgment of case acceptance dated 23.09.2020	A38
39	RC No. 126/21/2020	A39
40	Sanction u/s 196 Cr.P.C dated 16.12.2020	A40
41	Prohibitory order u/s 144 Cr.P.C	A41
42	Complaint u/s 195 Cr.P.C	A42
43	Sanction u/s 196 Cr.P.C dated 18.07.2023	A43
44	Request letter for sanction u/s 196 Cr.P.C dated 14.02.2023.	A44
45	FSL Examination Report dated 20.12.2022	A45
46	Certificate u/s 65B of IE Act of FSL Examination.	A46
47	Forwarding letter dated 23.12.2022 of FSL	A47
48	FSL Report dated 29.11.2023	A48
49	Certificate u/s 65B of IE Act of FSL Examination	A49
50	FSL Examination Report dated 21.12.2022	A50
51	Certificate u/s 65B of IE Act of FSL Examination	A51
52	Forwarding letter of FSL dated 22.12.2022	A52
53	FSL Report dated 29.11.2023	A53
54	Certificate u/s 65B of IE Act of FSL	A54

	Examination	
55	Letter from FSL dated 28.11.2023	A55
56	Acknowledgment of case acceptance dated 21.10.2022	A56